- 12. Suresh and Ramji, Uttar Pradesh.
- 13. Murugan, Santhan and Arivu, Tamil Nadu.
- 14. Sheikh Meeran, Selvam and Radhakrishnan, Tamil Nadu.
- 15. Om Prakash, Uttarakhand.
- 16. Devender Pal Singh, Delhi.
- 17. Simon, Ghanaprakash, Madaih, Bilavendra, Karnataka.
- 18. Praveen Kumar, Karanataka.
- 19. Satish, Uttar Pradesh.
- 20. Sushil Murmu Jharkhand.
- 21. Mohd. Afzal, Delhi.
- 22. Saibanna, Karnataka.
- 23. Kunwar Bhadur Singh and Karan Bahadur Singh, Uttar Pradesh.
- 24. Laliya Doom and Shivlal, Rajasthan.
- 25. Jafar Ali, Uttar Pradesh.
- 26. Sonia and Sanjeev, Haryana.
- 27. Bandu Baburao Tidake, Karnataka.

Tracing of origin of terror strikes in India

697. SHRI SANJAY RAUT:

SHRI GOVINDRAO WAMANRAO ADIK:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has traced the origin of terror strikes in India to the United States of America or other foreign countries;
 - (b) if so, the findings of the probe; and
- (c) the steps taken by Government to locate and eliminate the origin and source of terrorism in India?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN):
(a) to (c) While the origin of cross border terrorist strikes lies in Pakistan, available inputs also indicate that some other countries have been used as transit points for infiltrating terrorists and logistics.

Investigations into a number of terrorist strikes have culminated in the commencement of trial in the appropriate court.

The Government has been consistent in its demands to Pakistan to dismantle the terrorist

infrastructure in Pakistan. The Government and its agencies also exchange information with their counterparts to combat terrorism through the established mechanisms.

Foreign Resident Registrations offices

- 698. SHRI S.S. AHLUWALIA: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) the details of Foreign Resident Registration offices located in cities;
- (b) whether Foreigners, residing in India, are required mandatorily to report to Foreigners Registration authorities in the city of their abode at regular interval;
 - (c) if so, the purpose of the same;
- (d) the year-wise and State-wise details of instances of non-reporting by foreigner to the authorities and going missing during the last ten years; and
 - (e) the details of actions taken in each case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) At present, there are Five Foreigners Regional Registration Officers (FRROs) in the country who are located at Delhi, Mumbai, Chennai, Kolkata and Amritsar. Besides these 5 FRROs, The State Governments/Union Territory Administrations have designated certain authorities in each district to act as Foreigners Registration Officers (FROs) for the purpose of registration etc. of foreigners in India. Usually, the district Superintendent of Police (SP) is designated as Foreigners Registration Officer (FRO) of the District.

- (b) and (c) In terms of the provisions contained in the Registration of Foreigners Rules, 1992, foreigners entering into India on long-term visa *i.e.*, for a period of more than 180 days are required to get themselves registered within 14 days of their arrival with the concerned FRROs/FROs. However, Pakistani nationals visiting India are required to register themselves within 24 hours of their arrival. The requirement of registration by foreigners with the concerned FRRO/FRO is important from the security point of view and helps in keeping track on the activities and movements of the foreigners in the country.
- (d) and (e) Details of foreigners who are not registered with FRROs/FROs are not centrally maintained. The detection and deportation of illegally staying foreigners is an ongoing process. The power to detect and deport foreigners living illegally in the country is vested in the Central Government under section 3(2) (c) of the Foreigners Act, 1946 and these powers have also been delegated to the State Governments and Union Territory Administrations.

Use of mirchi bomb to flush out terrorists

- 699. SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:
 - (a) whether it is a fact that the security forces will use mirchi bomb to flush out terrorists;